

MR. DEPUTY-SPEAKER : I will find out.

(Interruptions)

SHRI VISHWANATH PRATAP SINGH : In view of what is going on, we have decided to boycott the House for the rest of the Session. (Interruptions)

MR. DEPUTY-SPEAKER : Order, please.

(Interruptions)

PROF MADHU DANDAVATE (Rajapur) : We are boycotting, not for the rest of the day, but for the rest of the Session (Interruptions)

SHRI THAMPAN THOMAS (Manelikkara) : In protest against what had happened, we are walking out.

Shri Vishwanath Pratap Singh and some other hon. Members then left the House

SHRI EBRAHIM SULAIMAN SAIT (Manjeri) : Sir, we are walking out for the day ; and if this Bill viz. Jamia Millia Islamia Bill included in the List of Business comes up tomorrow, we will take part.

Shri Ebrahim Sulaiman Sait then left the House

KUMARI MAMATA BANERJEE (Jadavpur) : Sir, they have torn this piece of paper. This is a breach of privilege. They cannot tear the papers...(Interruptions)

MR. DEPUTY-SPEAKER : Now the Minister, Mr Chidambaram.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : It is most unfortunate that hon Member Mr. V.P. Singh should appeal to you, Sir, that he wants to raise a point of order, and misuse...(Interruptions)

MR. DEPUTY-SPEAKER : Order, please...

SHRI P. CHIDAMBARAM : It is most unfortunate that hon. Member Mr. V.P. Singh should appeal to you that he wants to raise a point of order, and misuse the liberty given to him to raise a point of order, to make a political statement before walking out. There was no point of order in what he said. It was so obvious that there was no point of order. (Interruptions)

MR. DEPUTY-SPEAKER : I have given my ruling ; it is a formality. What can I do ? Once I gave a ruling, there is no point of order. Please leave it

(Interruptions)

SHRI P. CHIDAMBARAM : The Chair has ruled that there is no point of order. (Interruptions)

MR. DEPUTY-SPEAKER : Now the Minister. Item No. 17.

15 54 hrs.

PREVENTION OF CORRUPTION BILL

[English]

RAJYA SABHA AMENDMENTS

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : I beg to move :

“That the following amendments made by Rajya Sabha in the Bill to consolidate and amend the law relating to the prevention of corruption and for matters connected therewith, be taken into consideration.

Enacting Formula

1. That at page 1, line 1, for the word “Thirty-eighth” the word “Thirty-ninth” be substituted.

Clause 1

2. That at page 1, line 5 for the figure "1987" the figure "1988" be substituted

Clause 29

3. That at page 13, line 17, for the figure "1987" the figure "1988" be substituted."

MR. DEPUTY-SPEAKER : The question is :

"That the following amendments made by Rajya Sabha in the Bill to consolidate and amend the law relating to the prevention of corruption and for matters connected therewith, be taken into consideration.

Enacting Formula

1. That at page 1, line 1, for the word "Thirty-eighth" the word "Thirty-ninth" be substituted.

Clause 1

2. That at page 1, line 5 for the figure "1987" the figure "1988" be substituted.

Clause 29

3. That at page 13, line 17, for the figure "1987" the figure "1988" be substituted.

The motion was adopted.

MR. DEPUTY-SPEAKER : We now take up the Amendments.

Enacting Formula

MR. DEPUTY-SPEAKER : The question is :

"That at page 1, line 1, for the word "Thirty-eighth" the word "Thirty-ninth" be substituted" (1)

The motion was adopted.

Clause 1

MR. DEPUTY-SPEAKER : The question is :

"That at page 1, line 5, for the figure "1987" the figure "1988" be substituted" (2)

The motion was adopted.

Clause 29

MR. DEPUTY-SPEAKER : The question is :

"That at page 13, line 17, for the figure "1987" the figure "1988" be substituted" (3)

The motion was adopted.

SHRI P. CHIDAMBARAM : I beg to move :

"That the amendments made by Rajya Sabha in the Bill be agreed to."

MR. DEPUTY-SPEAKER : The question is :

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

15.56 hrs.

WATER (PREVENTION AND CONTROL OF POLLUTION) AMENDMENT BILL

[English]

MR. DEPUTY-SPEAKER : We go to the next Item, item No. 18. Water (Prevention and Control of Pollution) Amendment Bill.

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : I beg to move :

"That the Bill further to amend the Water (Prevention and Control of Pollution) Act, 1974, be taken into consideration."